

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

24

Original Application No.632/96

Dt. of decision: 25-6-1996

Between:

P. Inthiyaz Ali .. Applicant

and

1. The Sub-Divisional Officer, Telecommunications, Dharmavaram.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Hyderabad.
4. The Sub-Divisional Officer, Telecommunication, Tadipatri.

.. Respondents

Counsel for the applicant : Shri K. Venkateswara Rao

Counsel for the respondents: Shri N.R. Devaraj, SrCGSC

CORAM

Hon'ble Mr. Justice M.G.Chaudhari : Vice Chairman

Hon'ble Mr. H.Rajendra Prasad : Member (A)

Q.

JUDGEMENT

(Oral order as per Hon'ble Mr.Justice M.G.Chaudhari, V.C.

Sri K. Venkateswara Rao for the applicant and
Sri N.R. Devaraj, Sr.CGSC for the respondents.

2. The applicant working as casual mazdoor in the Teleco-

Department at Anantapur totally for 520 days in different

[Signature]

(25)

spells between 1-9-84 and 25-6-93. He was disengaged from 25-6-93 and has not been reengaged thereafter. He prays for a direction to the respondents to reengage him.

3. Prima Facie the instructions of the D.G., dated 30-10-91 and the letter issued by the Chief General Manager, Telecom, Hyderabad dt.22-2-93 would indicate that casual mazdoors who are recruited after 31-3-85 and continuing should not be retrenched. The date of continuation appears to be taken as 22-2-93. According to the applicant he had been engaged between 1-1-93 to 24-6-93. Whether he is entitled to be reengaged under the instructions mentioned above ~~does~~ did require scrutiny. The applicant complains that his representation dt.5-1-95 has not been considered or replied by the Telecom District Manager, Anantapur.

4. Hence, in the interest of justice we direct the Telecom District Manager, Anantapur to examine the application/representation of the applicant dt.5-1-95 within a period of two months from the communication of the order and convey this decision to the applicant. We hope that the authority concerned will adopt a sympathetic approach and have due regard to the past service of the applicant. It is made clear that if some other authority ^{other} than the Telecom District Manager is incharge of disposing of such matters, then the TDM may forward the application to the

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said authority for carrying out the above directions.

The O.A. is disposed of in terms of the above order.

No costs.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (A)

M.G. Chaudhari
(M.G. Chaudhari)
Vice Chairman

Dt. 25-6-96
(Open Court dictation)

Amrit Chaudhari
Deputy Registrar (O.C)

kmv

To

1. The Sub Divisional Officer,
Telecommunications, Dharmaram.
2. The Telecom District Manager,
Anantapur.
3. The Chief General Manager,
Telecommunications,
Doorsanchar Bhavan, Hyderabad.
4. The Sub Divisional Officer,
Telecommunication, Tadipatri.
5. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
6. One copy to Mr. N. R. Devraj, SR. CGSC, CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

pvm.

4/7/96
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 25-6-1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 595/96 632/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

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